

>IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO(S).4359 OF 2015
KAILASH JAISWAL

APPELLANT(S)

VERSUS

R S OJHA AND ORS.

RESPONDENT(S)

O R D E R

Four weeksâ"! time is granted to learned counsel for the appellant to comply with Office Report dated 15.11.2016. In case of non-compliance, the appeal will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

.....J.

[KURIAN JOSEPH]

NEW DELHI;

7 TH

DECEMBER, 2016

ITEM NO.13

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 4359/2015

KAILASH JAISWAL

Appellant(s)

VERSUS

R S OJHA AND ORS.

Respondent(s)

(Office report on default)

Date : 07/12/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

[IN CHAMBERS]

For Appellant(s) Mr. Siddhartha Chowdhury, Adv.

Mr. Sanjeev Kumar Singh, Adv.

For Respondent(s) Mr. Garvesh Kabra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeksâ"! time is granted to learned counsel for the appellant to comply with Office Report dated 15.11.2016. In case of non-compliance, the appeal will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

(SWETA DHYANI)

(SUMAN JAIN)

SR.P.A

COURT MASTER

(Signed order is placed on the file)